

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO. 8
TO BE ANSWERED ON 02.02.2022**

BULLET TRAIN PROJECTS

***8. DR. SHRIKANT EKNATH SHINDE:
DR. SUJAY RADHAKRISHNA VIKHE PATIL:**

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the proposed new corridor projects of bullet trains;**
- (b) the details of funds allocated, sanctioned and disbursed for the next five years and the current year for the purpose, State/Union Territory-wise;**
- (c) whether cost of Mumbai-Ahmedabad Corridor Project has increased and if so, the reasons therefor;**
- (d) whether there is any anticipated delay in Mumbai-Ahmedabad Corridor and if so, the details thereof and the reasons therefor; and**
- (e) the details of the acquisition of land between such corridors along with the details of land acquired and also compensation paid and rehabilitation undertaken?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 8 BY DR. SHRIKANT EKNATH SHINDE AND DR. SUJAY RADHAKRISHNA VIKHE PATIL TO BE ANSWERED IN LOK SABHA ON 02.02.2022 REGARDING BULLET TRAIN PROJECTS

(a) and (b): Ministry of Railways has decided to prepare the Detailed Project Report (DPR) for the following High Speed Corridors in the country :-

- (i) Delhi-Varanasi**
- (ii) Mumbai-Nagpur**
- (iii) Delhi-Ahmedabad**
- (iv) Mumbai-Hyderabad**
- (v) Chennai-Bangaluru-Mysore**
- (vi) Varanasi-Howrah**
- (vii) Delhi-Amritsar**

None of the above mentioned High Speed Corridor has been sanctioned; therefore, no fund has been allocated/sanctioned so far against these corridors.

(c) to (e): The anticipated cost increase and time can be fully ascertained only after completion of Land Acquisition, finalization of all contracts and associated timelines. So far, out of 27 contract packages, 12 have been awarded. As on date, details of land acquired are as under :-

- (i) Gujarat (98.62%) - 941.13 Ha out of 954.28 Ha**
- (ii) Dadra & Nagar Haveli UT (100%) - 7.90 Ha out of 7.90 Ha**
- (iii) Maharashtra (56.39%) – 244.63 Ha out of 433.82 Ha**

The land acquisition and Rehabilitation activities is being done in accordance with the “Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013”.
